07.05.2020

Courts are closed due to Covid-19/lockdown.

File taken up today in terms of letter no.R-123/RG/DHC/2020 dated 30.04.2020 of the Hon'ble Registrar General, Delhi High Court.

Present:

Ld. APP for State.

File perused.

Perusal of file reveals that arguments were heard by the Ld. Predecessor Judge. Therefore, matter is released from orders.

Put up on date already fixed i.e. 22.08.2020.

07.05.2020

Courts are closed due to Covid-19/lockdown.

File taken up today in terms of letter no.R-123/RG/DHC/2020 dated 30.04.2020 of the Hon'ble Registrar General, Delhi High Court.

Present: Ld. APP for State.

File perused.

Perusal of file reveals that arguments were heard by the Ld. Predecessor Judge. Therefore, matter is released from orders.

Put up on date already fixed i.e. 22.08.2020.

FIR No.45**9**/2020 PS Khyala U/s 354/354A/323/509/34 IPC

07.05.2020

Present:

Ld. APP for the State.

Ld. Counsel for accused/applicant.

Complainant in person.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Rajesh Rana @ Bunty under section 437 CrPC seeking regular bail.

it is stated by the Ld. Counsel that complainant is the real sister in law of the accused/applicant. He further stated that the both the parties have lodged cases against each other; accused is no more required for custodial interrogation and running in JC since 03.05.2020. He, therefore, prayed that accused may be released on bail.

I have heard the parties and perused the file very carefully.

There are allegations and counter allegations. Both sides have lodged FIRs. As on date. no final opinion can be expressed on the correctness of allegations and counter allegations. A deeper probe the veracity of into the allegations is not warranted at this point of time.

Therefore, keeping in view the overall conspectus of the case, particularly the law laid down by the Hon'ble Supreme Court of India in the case of *Arnesh Kumar*, I deem it fit to admit the accused on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the surety shall be local surety; and
- 2. That the accused shall not leave the jurisdiction of the concerned Police Station without the prior permission of the *Ilaka* Magistrate/Duty Magistrate; and
- 3. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 4. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect.
- 5. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

nade clear that if the accused/applicant commits breach of any of the ove conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

# State vs. Dheeraj

FIR No.349/2020 PS Rajouri Garden U/s 356/379/511/34 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Dheeraj under section 437 CrPC seeking regular bail.

It is submitted by the learned counsel that a false case has been foisted upon the accused; running in J/C since 19.03.2020 and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus of the case, particularly the custody period of accused, I deem it fit to admit the accused Dheeraj on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and
- 6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.



It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

# IN THE COURT OF METROPOLITAN MAGISTRATE WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by: Shri Ajay Singh Parihar

FIR No. 036862/2019 PS : Tilak Nagar U/s 379/34 IPC

04.05.2020

Present: Ld. APP for the State.

None for the applicant.

Put up for consideration on 07.05.2020.

(AJAY SINGH PARIHAR)
Duty MM, West Pist, THC, Delhi
04.05.2020.

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### State vs. Rajesh Kapoor

FIR No.302/19 PS Khyala U/s 379/356/411 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Rajesh Kapoor under section 437 CrPC seeking regular bail.

It is submitted by the learned counsel that a false case has been foisted upon the accused; recovery has already been effected; he is no more required for custodial interrogation; running in J/C since 12.10.2019 and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Admittedly, accused is in J/C since 12.10.2019. Recovery has already been effected. In view of the above, I am of the considered opinion that no useful purpose will be served by keeping the accused in custody.

Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the fact that recovery has already been effected and custody period of accused, I deem it fit to admit the accused Rajesh Kapoor on bail on his furnishing bail bond in the sum of Rs.20,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and
- 6. After filing of charge sheet in the court, the accused shall remain present before



on each and every date fixed for hearing of the case. If he wants to main absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

### State vs. Ajay Rana @ Shunty

FIR No.459/2020 PS Khyala U/s 354/354A/323/509/34 IPC

07.05.2020

Present:

Ld. APP for the State.

Ld. Counsel for accused/applicant.

Complainant in person.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Ajay Rana @ Shunty under section 437 CrPC seeking regular bail.

It is stated by the Ld. Counsel that complainant is the real sister in law of the accused/applicant. He further stated that the both the parties have lodged cases against each other; accused is no more required for custodial interrogation and running in JC since 03.05.2020. He, therefore, prayed that accused may be released on bail.

I have heard the parties and perused the file very carefully.

There are allegations and counter allegations. Both sides have lodged FIRs. As on date. no final opinion can be expressed on the correctness of allegations and counter allegations. A deeper probe into the veracity of the allegations is not warranted at this point of time.

Therefore, keeping in view the overall conspectus of the case, particularly the law laid down by the Hon'ble Supreme Court of India in the case of *Arnesh Kumar*, I deem it fit to admit the accused on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the surety shall be local surety; and
- 2. That the accused shall not leave the jurisdiction of the concerned Police Station without the prior permission of the *llaka* Magistrate/Duty Magistrate; and
- 3. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 4. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect.
- 5. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Clear that if the accused/applicant commits breach of any of the conditions, the bail granted to him shall be liable to be cancelled.

The observation made herein shall have no bearing on the merits of the case.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Sonu under section 437 CrPC seeking regular bail.

It is submitted by the learned counsel that a false case has been foisted upon the accused; recovery has already been effected; he is no more required for custodial interrogation; running in J/C since 04.05.2020 and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Admittedly, accused is in J/C since 12:10:2013. Recovery has already been effected. In view of the above, I am of the considered opinion that no useful purpose will be served by keeping the accused in custody.

Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the fact that recovery has already been effected. I deem it fit to admit the accused **Sonu** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and
- 6. After filing of charge sheet in the court, the accused shall remain present before

each and every date fixed for hearing of the case. If he wants to absent, then he shall take prior permission of the court and in case of navoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to

Any observation made herein shall have no bearing on the merits of be cancelled. the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

State vs. Rohit

E-FIR No.7185/2020 PS Mundka U/s 379/411 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

SI Ramesh on behalf of IO.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Rohit under section 437 CrPC seeking regular bail.

It is submitted by the learned counsel that a false case has been foisted upon the accused; recovery has already been effected; he is no more required for custodial interrogation; running in J/C since 25.04.2020 and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Admittedly, accused is in J/C since 25.04.2020. Recovery has already been effected. In view of the above, I am of the considered opinion that no useful purpose will be served by keeping the accused in custody.

Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the fact that recovery has already been effected and custody period, I deem it fit to admit the accused **Rohit** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and

the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.



07.05.2020

Present:

Ld. APP for State.

Applicant in person.

IO in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of mobile phone on Superdari.

Heard. Applicant perused.

It is stated by the IO that he has no objection, if the mobile is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638) and Manjeet Singh Vs. State, I am satisfied that this will be an eminently fit case where the case property i.e. mobile phone can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let mobile phone be released to the rightful owner after preparing detailed panchnama; taking photographs of the mobile phone; valuation report; a security bond etc.

The photographs of the **mobile phone** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC

07.05.2020

### FIR No.241/2020 PS Punjabi Bagh U/s 188/269 IPC and 3 E.D. Act

07.05.2020

Present:

Ld. APP for State.

None on behalf of applicant despite repeated calls.

Reply not filed.

Let reply be called for tomorrow.

Put up for consideration on 08.05.2020.

#### State vs. Rishab Rathi

E-FIR No.010503/20 PS Khyala U/s 379/411 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Rishab Rathi under section 437 CrPC seeking regular bail.

It is submitted by the learned counsel that a false case has been foisted upon the accused; recovery has already been effected; he is no more required for custodial interrogation and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Admittedly, recovery has already been effected. In view of the above, I am of the considered opinion that no useful purpose will be served by keeping the accused in custody.

Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the fact that recovery has already been effected, I deem it fit to admit the accused **Rishab Rathi** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and
- 6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of

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accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of vehicle bearing no.DL4C-ND-2740 on Superdari.

It is stated by Ld. Counsel that the applicant/owner of the vehicle is aged about 78 years and is suffering from various old age ailments. He, therefore, requested that the vehicle may be released to his son namely Ravinder. He has placed on record the original SPA.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no. DL4C-ND-2740** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638) and Manjeet Singh Vs. State, I am satisfied that this will be an eminently fit case where the case property i.e. vehicle bearing no. DL4C-ND-2740 can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle bearing no. DL4C-ND-2740 be released to the rightful owner/SPA holder after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no. DL4C-ND-2740** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant. /

# Saravjit Singh vs. Sampatti Developer

CC No.12020/18 PS Patel Nagar

07.05.2020

Present:

None.

Application perused.

Notice not issued by the previous/concerned Ahlmad.

Let same be issued through whatapp today itself.

Put up for arguments on 08.05.2020 at 12:30 pm through VC.

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# Kanwaljeet Kaur vs. Shanti Swaroop Satija

CC No.13192/18 PS Hari Nagar

07.05.2020

Present:

None.

Application perused.

Notice not issued by the previous/concerned Ahlmad.

Let same be issued through whatapp today itself.

Put up for arguments on 08.05.2020 at 12:30 pm through VC.

# Navin Kumar vs. Sampatti Developer

CC No.6430/17 PS Khyala

07.05.2020

Present:

None.

Application perused.

Notice not issued by the previous/concerned Ahlmad.

Let same be issued through whatapp today itself.

Put up for arguments on 08.05.2020 at 12:30 pm through VC.

State vs. Rohit

FIR No.0343/19 PS Pashim Vihar West U/s 392/397/3411/34 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

This an application filed on behalf of the applicant/accused Rohit under section 437 CrPC seeking regular bail.

After some arguments, Ld. Counsel wishes to withdraw the bail application.

Heard. Allowed.

Accordingly, application stands dismissed as withdrawn.

Copy dasti.



IN THE COURT OF METROPOLITAN MAGISTRATE WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

FIR No. 0021/2020 PS : Anand Parbat U/s 377/506 IPC

20.04.2020

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for the State.

IO in person.

Put up for consideration before concerned court on 07.05.2020.

(AJAY SINGH PARIHAR)
Duty MM, West Øist, THC, Delhi
20.04.2020.

ottstoo file presser Be put up on 8/5/20 before the west concerned/competent want.



State vs. Ravi

FIR No.149/2020 PS Khyala U/s 380/357/34 IPC

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Ravi under section 437 CrPC seeking regular bail.

It is stated by the Ld. Counsel that accused was granted interim bail for 45 days vide order dated 28.03.2020 and has not misused the liberty granted by the court. He, therefore, requested that accused may be released on regular bail.

Heard. Reply perused.

Considering the overall conspectus of the case, particularly the fact that accused has not misused the liberty granted by court and the nature of allegations leveled against him, I deem it fit to admit the accused **Ravi** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and
- 6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of



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Any observation made herein shall have no bearing on the merits of

ase.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.



FIR No.166/17

PS Crime Branch Chanakya Puri

U/s 170/120B/419/468/471 IPC

Page No 3

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07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for the applicant/accused.

Ct. Jitender, PS Crime Branch Chanakyapuri in person.

Court is convened through video conferencing.

Ct. Jitender, Crime Branch has filed reply to the bail application.

Let copy of same be communicated to the Ld. Counsel through

whatsapp.

Ld. Counsel seeks some time to go through the reply.

Heard. Allowed.

At request, put up for arguments on 08.05.2020 at 02:00 pm through

video conferencing.

### State vs. Dharmender @ Devender & Romil

FIR No.101/2020 PS Mundka U/s 186/353/307/34 IPC & 25/27/54/59 Arms Act

07.05.2020

Fresh challan filed alongwith e-challan and # value certificate. It be checked and registered as per rules.

Present:

Ld. APP for State.

Accused persons are stated to be in JC (not produced from JC on account of Covid-19 pandemic).

IO in person.

Heard. File perused.

Let production warrants of accused persons be issued for the next date of hearing.

Put up on 21.05.2020 for consideration.

FIR No.173/2020 PS Paschim Vihar West U/s 188 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.HR-69C-2731** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.HR-69C-** 2731 is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638) and Manjeet Singh Vs. State, I am satisfied that this will be an eminently fit case where the case property i.e. vehicle bearing no.HR-69C-2731 can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle bearing no.HR-69C-2731 be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.HR-69C-2731** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

### State vs. Ajay @ Monga & Pramod @ Ganja

E-FIR No.04556/20 PS Hari Nagar U/s 411/34

07.05.2020

Fresh charge-sheet filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

Accused persons are stated to be in JC (not produced from JC on

account of Covid-19 pandemic).

IO in person.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let production warrants of accused persons be issued for the next date of hearing.

Put up on 21.05.2020.

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL-1L-AD-3270** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL-1L-AD-** 3270 is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638) and Manjeet Singh Vs. State, I am satisfied that this will be an eminently fit case where the case property i.e. vehicle bearing no. DL-1L-AD-3270 can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle bearing no. DL-1L-AD-3270 be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle bearing no. DL-1L-AD-3270 should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita <del>Puniya)</del>
Duty MM/West/THC
07.05.2020

#### State vs. Vishal

FIR No.427/19 PS Mundka U/s 365/394/411/34 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel on behalf of applicant/ accused that accused has been falsely implicated in this case. It is further submitted that challan has been filed before the court and accused is running in J/C since 07.12.2019 and co-accused having more or less similar role has already been granted bail and therefore on the ground of parity the accused/applicant be also released on bail.

On the other hand, Ld. APP for State opposed the bail application.

Keeping in view the facts and circumstances of the case, period of custody of applicant /accused and the fact that co-accused having more or less similar role has already been admitted to bail, I am of the opinion that applicant/ accused is entitled to bail. Accordingly, applicant/ accused Vishal is admitted to bail on his executing personal bond and surety bond in the sum of Rs.10,000/- subject to condition that he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of.

Copy of this order be sent to Jail Superintendent, Tihar Jail for

compliance/information.

Copy dasti.

State vs. Vishal

FIR No.228/19 PS Mundka U/s 356/379/392/34 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel on behalf of applicant/ accused that accused has been falsely implicated in this case. It is further submitted that challan has been filed before the court and accused is running in J/C since 07.12.2019 and co-accused having more or less similar role has already been granted bail and therefore on the ground of parity the accused/applicant be also released on bail.

On the other hand, Ld. APP for State opposed the bail application.

Keeping in view the facts and circumstances of the case, period of custody of applicant /accused and the fact that co-accused having more or less similar role has already been admitted to bail, I am of the opinion that applicant/ accused is entitled to bail. Accordingly, applicant/ accused Vishal is admitted to bail on his executing personal bond and surety bond in the sum of Rs.10,000/- subject to condition that he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for the applicant.

Ld. Counsel has filed an application seeking direction to the Jail Superintendent to release the accused.

It is stated by the Ld. Counsel that accused was directed to be released from JC in the abovestated FIR by the Ld. Duty MM, Tihar Court Complex vide order dated 22.04.2020, however, the Jail Superintendent has not released the accused from the JC on the ground that he has not received the order passed by the Ld. Duty MM.

Reply filed by the IO perused.

Let accused be released from JC in terms of order dated 22.04.2020, if any required in any other case.

Order be communicated to Jail Superintendent today itself.

Copy of order dated 22.04.2020 be annexed with this order.

Copy dasti.

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL10-CA-3081** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no. DL10-CA-3081** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638) and Manjeet Singh Vs. State, I am satisfied that this will be an eminently fit case where the case property i.e. vehicle bearing no. DL10-CA-3081 can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle bearing no. DL10-CA-3081 be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no. DL10-CA-3081** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant,

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Shahid under section 437 CrPC seeking regular bail.

It is submitted by the learned counsel that a false case has been foisted upon the accused; recovery has already been effected; he is no more required for custodial interrogation; running in J/C since 06.03.2020 and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Admittedly, accused is in J/C since 06.03.2020. Recovery has already been effected. In view of the above, I am of the considered opinion that no useful purpose will be served by keeping the accused in custody.

Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the fact that recovery has already been effected and custody period of accused, I deem it fit to admit the accused **Shahid** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and
- 6. After filing of charge sheet in the court, the accused shall remain present before

n absent, then he shall take prior permission of the court and in case of favoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

### State vs. Lalit Kumar @ Aniket

E-FIR No.035315/20 PS Ranhola U/s 379/411/34 IPC

07.05.2020

Present:

Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Lalit Kumar @ Aniket under section 437 CrPC seeking regular bail.

It is submitted by the learned counsel that a false case has been foisted upon the accused; recovery has already been effected; he is no more required for custodial interrogation; running in J/C since 06.03.2020 and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Admittedly, accused is in J/C since 06.03.2020. Recovery has already been effected. In view of the above, I am of the considered opinion that no useful purpose will be served by keeping the accused in custody.

Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the fact that recovery has already been effected and custody period of accused, I deem it fit to admit the accused Lalit Kumar @ Aniket on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

- 1. That the accused shall co-operate in the investigation; and
- 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
- 3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
- 4. That he shall not take undue advantage of liberty or misuse the liberty; and
- 5. That he shall not change his residence without prior permission of this Court; and

the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

# State vs. Harvinder Singh

FIR No.001075/19 PS Hari Nagar U/s 411 IPC

07.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

IO in person.

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 21.05.2020.

07.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

IO in person

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 21.05.2020.

### State vs. Harpreet Singh @ Nonu

FIR No.01554/2019 PS Hari Nagar U/s 411 IPC

07.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

IO in person

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 21.05.2020.

## State vs. Mukesh @ Vicky

FIR No.002511/2020 PS Hari Nagar U/s 379/411 IPC

07.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

IO in person

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of

hearing.

Put up on 21.05.2020.

### State vs. Bittu @ Hanny

FIR No.003174/2020 PS Hari Nagar U/s 379/411 IPC

07.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

IO in person

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 21.05.2020.

### State vs. Rohan @ Chhotu

FIR No.002673/2020 PS Hari Nagar U/s 379/411 IPC

07.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present:

hearing.

Ld. APP for State.

IO in person

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of

Put up on 21.05.2020.

State vs. Anand

FIR No.345/19 PS Mundka U/s 379/356/411/34 IPC

07.05.2020

Present:

Ld. APP for State.

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 21.05.2020.

#### State vs. Krishan Rai

FIR No.57/20 PS Hari Nagar U/s 394/34 IPC

07.05.2020

Present:

Ld. APP for State.

Accused is stated to be in JC (not produced from JC on account of

Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 21.05.2020.